

NATIONAL COMPANY LAW APPELLATE TRIBUNAL, NEW DELHI
Company Appeal (AT) No. 55 of 2020

In the matter of:

Jaideep Halwasiya

....Appellant

Vs.

A. A. Infraproperties Pvt. Ltd. & Ors.

....Respondents

Present:

Appellant: Mr. Ramji Srinivasan and Mr. Sudipto Sarkar, Sr. Advocates with Mr. P. Sinha, Mr. R. R. Sinha, Mr. Rudra Dutta, Ms. Pallak Bhagati, Mr. Rishab Kapoor, Mr. Devesh Mishra, Mr. Shikhar Singh and Mr. Arshit Anand, Advocates.

Respondents: Mr. Amit Sibal, Sr. Advocate with Mr. Ejaz Maqbool, Ms. Tanima Kishore, Ms. Aishwarya Sarkar, Mr. Isa Hakim, Mr. Aishvary Vikram, Mr. Vinay Tipathy, Advocates for Respondent No. 1, 4, 5, 6.

Mr. Abhijeet Sinha, Advocate for Respondent No. 2.

ORDER

27.02.2020: Issue notice. Mr. Amit Sibal, Sr. Advocate alongwith Mr. Ejaz Maqbool accepts notice on behalf of Respondent Nos 1, 4, 5 and 6. Mr. Abhijeet Sinha, Advocate accepts notice on behalf of Respondent No. 2. No further notice be issued to these respondents. Notice be given to only Respondent No.3.

Let notice be issued on Respondent No.3 by speed post. Requisites alongwith process fee, if already not filed, be filed by tomorrow. If the Appellant provides email address of Respondent No. 3, let notice be served through email as well.

List the matter 'for admission (after notice)' on **20th March, 2020.**

Meanwhile, any decision taken by Board of Directors shall be subject to outcome of this Appeal.

[Justice Bansi Lal Bhat]
Member (Judicial)

[V.P. Singh]
Member (Technical)

[Alok Srivastava]
Member (Technical)

ha/nn